No. B. 13021/101/2020-DMR/Vol-V GOVERNMENT OF MIZORAM DISASTER MANAGEMENT & REHABILITATION DEPARTMENT

Aizawl, the 7th August, 2021

<u>o r d e r</u>

Whereas, the total lockdown imposed by the Mizoram State Disaster Management Authority to contain the spread of COVID-19 up to 07.08.2021 will come to an end;

And **whereas**, new cases have been detected in Aizawl Municipal Corporation area with high rate everyday, the State Executive Committee of Mizoram State Disaster management Authority felt it necessary to impose Partial Lockdown within Aizawl Municipal Corporation area for the smooth functioning of the State Government efforts to combat COVID-19;

Now therefore, the undersigned in his capacity as Chairman, State Executive Committee of Mizoram State Disaster Management Authority in exercise of the powers conferred under Section 22(h) and 24(l) of the Disaster Management Act, 2005 hereby order that the following restrictions shall be enforced within AMC AREA and OTHER AREAS OF MIZORAM:

A. MEASURES TO BE IMPLEMENTED IN AMC AREA

1. Partial lockdown shall be imposed in AMC area with effect from **08.08.2021 till midnight of 14.08.2021**. Hence, movement of people during this period, including casual visit of neighbors/families including those residing in the same building block is prohibited.

S1 No.	Activities	Condition
1	Educational institution	Shall remain closed
2	Board Exam, recruitment exam, etc.	Permitted on the approval of the Government
3	Religious places and religious gathering.	Shall remain closed. Morning and evening prayer services are permitted.
4	Funeral services and wedding	Upto 30 persons with the condition that no refreshments are prepared and served
5	Picnic spot	Shall remain closed
6	Public park	Shall remain closed

2. The following guidelines shall be followed during partial lockdown period

Sl No.	Activities	Condition
7	Sports practice (indoor & outdoor)	Prohibited
8	Morning/evening walking and cycling exercise	Permitted Morning 4:00 - 7:00 and Evening 5:00 - 6:30
9	Sports competition, tournament, etc. (indoor & outdoor)	Prohibited
10	Gym/Spa	Prohibited
11	Public gathering-anniversary, birthday, etc.	Prohibited
12	Outdoor/leisure activities, picnic, outings, trekking, hiking, adventure sports etc.	Prohibited
13	Construction works (private and Government works)	Permitted
14	MGNREGA, MPLAD, MLALAD, SIPMIU, etc	Permitted
15	Quarry, Road construction, etc	Permitted
16	Farm activities (Agriculture, horticulture, Animal husbandry, fisheries, etc)	Permitted Movement within the city area during 9:30 AM- 5: 00 AM is prohibited.
17	Hospital, nursing home, clinic, laboratory, Blood donation and blood bank	Permitted
18	Child and women helpline service, OST center, OSC, ART centre	Permitted
19	Nutrition programme and services for infant and lactating mothers including distribution of ration from warehouses and godowns	Permitted
20	COVID-19 vaccination and other immunization programme, ambulatory services, etc	Permitted

Sl No.	Activities	Condition
21	Animal disease control programme, Veterinary hospital, dispensary, clinic, AI, Zoo, hatchery, Feed mill/Ran chaw and Slaughter House	Permitted
22	Bank, Non-banking financial institutions, insurance, ATM, post office and postal services	Permitted Branch Head/HOO shall detail minimum attendance
23	Petrol/Diesel filling station and LPG distribution/ godown	Permitted
24	General Distributors and godown/large storage depot	Permitted
		Permitted
25	Fair Price Shop (ration shop) and FCS&CA Department/FCI godown	Fair Price Shop shall be opened as per the arrangement made by the concerned LLTF
26	Dairy collection and distribution, Newspaper distribution	Permitted
27	Private security service.	Permitted
28	Print & electronic media, telecommunication, internet service, broadcasting and cable service	Permitted
29	Sanitation & solid waste management services, septic tank service	Permitted
30	Power & electricity, water supply (including private contractor)	Permitted
31	Loading and unloading of goods and cargo	As per the arrangement made by the DC
32	Workers of automobile dealers and workshop engaged for on road repair and maintenance services	Permitted I.D card is mandatory.
33	Courier service, e-commerce and home delivery services, including intra and extra Mizoram business establishments capable of delivering goods on online orders	Permitted, Shops and business entrepreneurs are expected to conduct home delivery wherever possible

Sl No.	Activities	Condition
34	Home based industries - bakery, steel fabrications, carpentry, tailoring etc.	Permitted
35	Pharmacy/ drug stores	Daily
36	Hawkers stall	Monday, Wednesday and Saturday
37	Seeds/sapling shops	Daily
38	Restaurants	Home delivery permitted (daily)
39	Groceries	Daily Between 5:00 AM and 9:00 AM
40	Market and other shops	 Shops are classified into Group A, B & C as stated in Annexure- III. They may open from 5 AM to 5 PM. 1) Group-A Monday and Thursday. 2) Group-B Wednesday and Saturday. 3) Group-C Tuesday and Friday.
41	State Government Office	HOD/HOO shall make detailment upto 50% of office strength. More than 50% can be detailed for urgent office works. Employees detailed to attend offices shall carry with them their detailment orders for the scrutiny of police/ COVID-19 Executive duty/ VLTF/ LLTF.
42	Other Government Office	 Mizoram Legislative Assembly Secretariat may make their own arrangement. Central Government Offices shall attend office under strict compliance of CAB
43	Court and Judiciary	Gauhati High Court (Aizawl Bench) and other Court may make arrangement as per order of the High Court

S1 No.	Activities	Condition
44	Offices of religious denominations office-te	Permitted with minimum attendance under strict compliance of CAB
45	Private owned company/office - consultancy services, etc	Permitted with minimum attendance under strict compliance of CAB
46	Vehicle movement	 Government and private vehicles (including two wheeler) shall ply as per the arrangement made by the SP (Traffic) Public Transport Vehicle (City Bus, Taxi, 2-wheeler taxi etc) shall also ply as per the arrangement made by the SP (Traffic) Commercial vehicles shall ply as per the arrangement made by the SP (Traffic).

The activities stated above shall be implemented under strict observance of Covid Appropriate Behaviour (CAB). It is advisable to take atleast one dose of COVID vaccine by all persons engaged in all these activities.

3. Movement of Vehicles

As per the arrangement made by the Superintendent of Police (Traffic)

4. Public Interview of Ministers

Public interview at office and home of Ministers are prohibited

B. RESTRICTIONS TO BE ENFORCED OUTSIDE AMC AREA

1. In other areas of Mizoram, the Deputy Commissioners shall make restrictions/ regulations depending upon the local COVID-19 outbreak situation and assessment made by them.

2. Villages/towns with no cases of COVID-19 are permitted to oopen school under the arrangement of concerned Deputy Commissioner (DC) and VLTF. The SOP prepared by School Education Department shall be strictly followed.

C. RESTRICTIONS TO BE ENFORCED THROUGHOUT MIZORAM

1. Vaccination.

For the safety of the general public, it is advisable to take COVID-19 vaccination at the earliest by all individuals free of cost from any of the Government's vaccination centres.

2. Travelling

- a) Travelling on unavoidable circumstances is permitted. Private and commercial passenger vehicles can be utilized for such journey.
- b) Vehicles mentioned above are not allowed to carry passengers beyond the seating capacity mentioned in their registration certificate. Drivers and passengers should wear face-masks at all times. Hand sanitizer should always be readily available to be used by passengers.

3. Local Restrictions

- a) If a need is felt to impose stricter restriction within a particular locality, a written application clearly stating the justification shall be submitted to the concerned Deputy Commissioner.
- b) LLTFs/VLTFs shall not declare any sort of restriction/ curfew/ lockdown/ Containment Area/ Restricted Area within their locality.
- c) LLTFs/VLTFs of villages/ towns traversed by highways/ roads shall not restrict movement of travelers within their locality.

4. Transportation of goods and commodities

- a) Goods and commodities can be transported into the state without obtaining separate permission. However, registration through mCOVID19 is mandatory.
- b) Thorough screening of transporters (driver and handyman) of goods and commodities shall resume. Persons developing symptoms during screening shall be tested using RAgT. No passengers except handymen shall be allowed in goods carriers.
- c) Transporters (driver and handyman) of goods and commodities from outside the state shall, as per standing practice, prepare their own food on the outskirts of settlement area, and they shall leave immediately without contacting/mingling anyone after they have finished unloading their transported goods. During unloading of goods, they shall maintain a distance of at least 6 feet.
- d) Drivers and handymen of goods carriers coming from outside the State shall not roam around for backload.
- e) There shall be no restriction for transportation of goods outside AMC Area
- f) Public carriers engaged by FCS & CA for transportation of ration, foodgrains, oils, etc are allowed free movement for the purpose they are engaged. However, they should invariably possess delivery order/despatch challan issued by the department authorities.

- g) In case of emergency, the above mentioned Drivers and handymen may contact State Control Room (Toll free 1070, landline 0389-2342520, mobile 7628072785 and whatsapp 9366331931) and COVID-19 (Medical) helpline number (Toll free 102, landline 0389-2323336, 0389- 2322336 and 0389-2318336 for conveying their problems. These numbers shall be conspicuously displayed at screening points.
- 5. High standard of precautionary and safety measures should be adopted each and every individual. Responsibilities and duties referred to as COVID Appropriate Behaviour (CAB) are enclosed in **Annexure-I**, and all are expected to strictly adhere to it.
- 6. District Magistrates shall impose Night Curfew (7:00 PM to 4:00 AM) as empowered by CrPC Section 144.
- 7. Protocols for entry to Mizoram, quarantine, etc. shall be as per **Annexure-II**.
- 8. Depending upon the local situation and requirement, Deputy Commissioners shall declare Containment Zones within their districts, and the orders imposed by Deputy Commissioner in the Containment Zone shall be scrupulously complied with.
- 9. Violation of these measures will be liable for prosecution as per the provisions of Section 51 to Section 60 of the Disaster Management Act, 2005, Section 5 of The Mizoram (Containment & Prevention of the spread of COVID-19) Act, 2020 besides legal action under Section 188 of the IPC and other legal provisions as applicable.

Sd/-LALNUNMAWIA CHUAUNGO

Chief Secretary, Mizoram & Chairman, State Executive Committee State Disaster Manage ment Authority, Mizoram

Memo No.B.13021/101/2020-DMR/Vol-V: Aizawl, the 7th of August, 2021

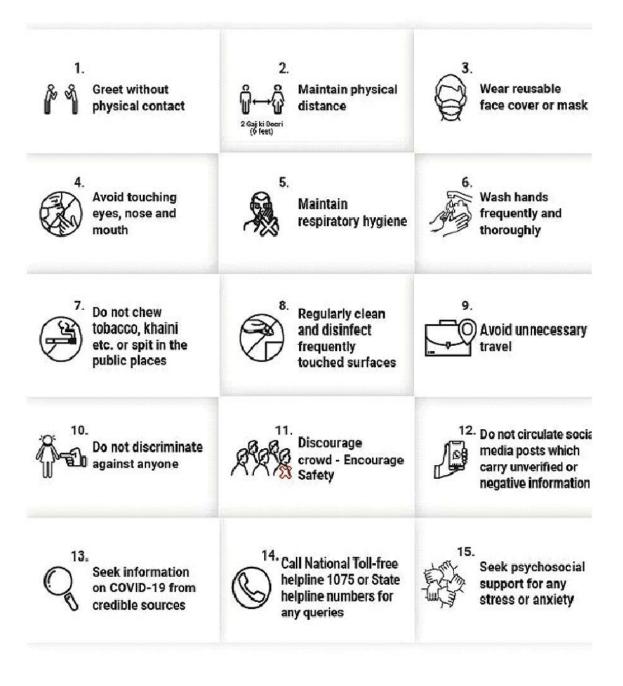
Copy to:

- 1. Secretary to the Governor, Mizoram.
- 2. Secretary to the Chief Minister, Mizoram for information.
- 3. P.S. to Deputy Chief Minister, Mizoram
- 4. P.S. to Speaker/ Ministers/ Ministers of State/Deputy Speaker/ Vice-Chairman, SPB/Deputy Govt. Chief Whip, Mizoram.
- 5. Home Secretary, Government of India, North Block, New Delhi-110001.
- 6. Sr. P.P.S to Chief Secretary, Govt. of Mizoram.
- 7. All Administrative Heads of Departments, Government of Mizoram.
- 8. Director General of Police, Mizoram.
- 9. Commissioner & Secretary, Mizoram Legislative Assembly.
- 10. Secretary of all Constitutional & Statutory Bodies, Mizoram.
- 11. All Deputy Commissioners, Mizoram.
- 12. All Superintendents of Police, Mizoram.
- 13. Director, I&PR for wide publicity.
- 14. Controller, Printing & Stationery with 5(five) spare copies for publication in the Mizoram Gazette.
- 15. Guard File.

(LALBIAKFELA)

Under Secretary to the Govt. of Mizoram, Disaster Management & Rehabilitation Department.

Annexure-I A set of 15 promises, we need to follow, as part of COVID Appropriate Behaviours



ANNEXURE-II

RESTRICTIONS TO BE ENFORCED THROUGHOUT MIZORAM

1. Entry to Mizoram

1) All persons entering Mizoram from other parts of the country shall mandatorily undergo screening at their point of entry to Mizoram, and Rapid Antigen Test (RAgT) will be used depending upon the need. Prior registration on mPASS-flight or mPASS-road in mCOVID-19 mobile application must be done before arrival to enable proper arrangements for screening, testing and quarantine. RAgT positive persons shall be attended to as per the protocols in place. This provision shall also apply to residents of Mizoram travelling outside Mizoram and returning to the State. Home quarantine and Hotel quarantine can be applied online at https://mcovid19.mizoram.gov.in

2) Endorsement letter of LLTF/VLTF for movement is not required for persons entering Mizoram by flights or by road. *mPass* registration shall be treated as a valid pass to travel upto their destination and not for any detour. However, prior intimation regarding their arrival should be given by the person(s) to their destination VLTF/LLTF.

1.1. Quarantine and isolation

The protocol issued by H&FW Department will be strictly followed for quarantine.

1.2. Conveyance of person entering into Mizoram

Persons travelling to and from Lengpui Airport can utilize vehicles empanelled by Transport Department (vide Order No.G.28016/2/2020-TRP dt.16.04.2021) and their private vehicles. They shall proceed directly to their destination without halting anywhere. Also, persons travelling to Mizoram by motor vehicles and persons entering Mizoram bound for districts other than Aizawl should proceed directly to their place of destination without halting anywhere. However, if under certain circumstances vehicles need to be changed; proper sanitizing of private vehicles or vehicles empanelled by Transport Department shall be used to proceed to their destination.

Annexure-III

Categorization of Shops within AMC area:

Group A Shops:

- 1. Hardware shop/Construction materials etc.
- 2. Auto works/Spare parts.
- 3. Computer, Mobile Phone, Electronic appliances and repairing
- 4. Machine/machinery shop and repairing
- 5. Stationery and books
- 6. Printing, Photocopy shops etc.
- 7. Furniture.
- 8. Sports goods.
- 9. Watch shop and repairing
- 10. Arms & Ammunitions.

Group B Shops:

- 1. Clothes and shoes.
- 2. Toys/ cycle.
- 3. Essentials of kids and infants.
- 4. Second hand.
- 5. Linen, cotton and embroidery clothes.
- 6. Tailoring and allied.
- 7. Kitchen ware, crockery and allied items.
- 8. Cosmetics/makeup.
- 9. Disposable materials (dispo cup/plates etc).
- 10. Glasses/optical items.
- 11. Goldsmith/jewellry.
- 12. Beauty Parlour (excluding spa)/barber shop.
- 13. Miniso/Vishal/Mart etc.
- 14. Flowers.
- 15. Umbrella/shoes/bag repairing.
- 16. Network marketing shops (Vestige, Oriflame etc).

Group C:

Meat, vegetables, fruits and fresh flowers

Deputy Commissioner, Aizawl shall make necessary arrangement as indicated above and any shops left out may be categorized by the concerned LLTF into either Group A or Group B of the above groups.